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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J O D H P U R.

Date of Order: 12.9.1995.

OA No. 385/95

Bhagwan Chand.

Applicant.

Vs.

Union of India & Ors.

Respondents.

Mr. Hamir Singh Sidhu, Counsel for the Applicant.

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CORAM :

Hon'ble Mr. N.K. Verma, Administrative Member.

BY THE COURT :

This is an OA regarding redeployment of the applicant from one Sub-Division of the Railways to another consequent upon his being declared surplus. The applicant was under an earlier order dated 20.12.94 redeployed as Coach Attendant. However, under the impugned order at Annexure A/1 dated 29.6.1995 he was again redeployed as A.M. Mate in the Railway Hospital. Learned Counsel for the applicant states that the impugned order was served on him all of a sudden without giving an opportunity of hearing. However, no representation against the impugned order has been made to the departmental authority. The applicant has chosen to have this matter agitated without exhausting the available departmental remedies. Hence this OA is premature at this stage and is dismissed accordingly.


(N.K. VERMA)
Member (A)